

HIGH COURT OF JHARKHAND , RANCHI

NOTIFICATION

No. 138/A

Dated 3rd May, 2016

The vacancy position in the cadre of Civil Judge (Junior Division) of Jharkhand Judicial Service, including the vacancies to be accrued consequent upon promotion of 29 Civil Judge (Junior Division) to the post of Civil Judge (Sr. Division), is notified in the following manner :-

Sl. No.	Description	Vacancy
1	Existing vacancies	46*
2	Future vacancies that may arise within one year due to retirement	NIL
3	Future vacancies that may arise within one year due to promotion, death or otherwise say ten percent of the number of posts.	29 [10% of total 287 sanctioned posts of Civil Judge (Junior Division) = 28.7]
Total		75

[* Note: Excluding 66 vacancies already advertised by the JPSC vide Advt. No. 10/2015 & 11/2015 and one vacancy kept for Ms. Seema Kumari Minz]

It is made clear that the appointment over the aforesaid notified vacancies will be subject to final decision of Hon'ble Supreme Court of India in the Special Leave to Appeal (Civil) No. 9883/2009.

By order,

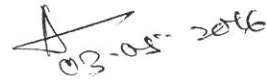
Sd/- Anil Kumar Choudhary

Registrar General

Memo No. 3000 /Apptt.

Dated, Ranchi, the 3rd May, 2016

Copy forwarded to C.P.C., e-Court Project/ N.I.C. Cell, High Court of Jharkhand, Ranchi with a request to put aforesaid Notification in the official website of the Court and the Principal Secretary, Department of Personnel & Administrative Reforms and Rajbhasha/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi for information and needful.


03-05-2016

Registrar General